

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A.NO. 700/93 : Date of order: 20.12.93
Mahendra Pandey : Applicant.
Mr. K.P.Mishra : Counsel for applicant.

VERSUS

Union of India & Ors. : Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

Applicant Mahendra Pandey has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed to fix the applicant in the pay scale of Rs. 1200-2040 w.e.f. 24.6.92 and pay the arrears with interest thereon.

2. We have heard the learned counsel for the applicant.

3. The case of the applicant is that he was appointed as a Caretaker in the Geological Survey of India on 18.7.1972. The applicant contends that he was given the charge of the premises of G.S.I. Complex, Jhalana Doongri Comprising of 'Lab, A&B Blocks and Store Blocks' vide order dated 4.6.92 and he joined his duties as a Caretaker in charge of the aforesaid premises on 24.6.92. Since the Government of India in the Ministry of Finance has, vide order G.I.M.F., O.A.NO.F.9(7)/E, III/79 dated 23.1.1990 laid down norms for fixation of pay of Caretaker on the basis of floor area of the building in their charge (Annex. A/4), the applicant is aggrieved by action of the respondents in not fixing his pay as Caretaker as per the aforesaid norms. However, the

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applicant has made a representation to the concerned authorities as to his grievance vide Annexure .A/6 dated 29.6.92 followed by a reminder dated 10.9.93 at Annexure .A/7 and a demand for justice dated 1.12.93 at Annexure .A/8 but these representations have not so far been decided by the respondents.

We therefore, dispose of this O.A., with the direction to the respondents to decide the representations at Annexure .A/6 & Annexure .A/7 dated 29.6.92 & 10.9.93 respectively taking into account the norms laid-down in O.M.NO.F.9(7)-E.III/79, dated 23.1.90 and Ministry of Finance O.M.NO.F.9(7)/E.III/79 dated 27.2.1980 as reproduced at page No 149 of Swamysnews of March, 1990 (Annexure .A/4), within a period of 3 months from the date of this order.

O.P.SHARMA
Adm.Member

Gopal Krishna
(GOPAL KRISHNA)
Judl.Member

Anil